

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A. NO. 849 of 1993.

Between

Smt. L.Vijayalakshmi

MA NO. 648/93

Dated: 26-8-1993.

Applicant

...  
And

1. The Government of India, represented by Principle Secretary, P&T, New Delhi.
2. The Chief Medical Officer, P&T Dispensary, Visakhapatnam.
3. The Dy. Director of Medical, ~~RRR&RRR&R&R~~ C/o Chief P.M.G., Abids, Hyderabad.
4. Post Master General, Visakhapatnam.

...  
Respondents

Counsel for the Applicant : Sri. T.Lakshminarayana

Counsel for the Respondents : Sri. N.V.Ramana, Addl. CGSC.

CORAM:

Hon'ble Mr. A.B.Gerthi, Administrative Member

Hon'ble Mr. T.Chandrasekhar Reddy, Judicial Member

The Tribunal made the following order:-

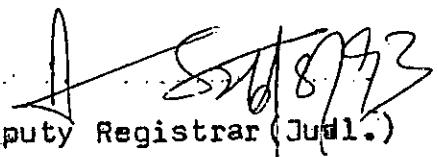
M.A. No. 648/93 is for permission to file additional grounds in O.A. 849/93. The additional grounds have a bearing on the main relief sought by the applicant in the O.A. After hearing learned counsel for both the parties MA. 648/93 is allowed. MA. 648/93 may be read as a part of the O.A. 849/93.

M.A. 649/93 contains a prayer for a direction to the respondents not to evict the applicant from quarter No. F4 of Type I of Postal Quarters, Visakhapatnam pending final disposal of the O.A.

When the OA came up for admission on 28.7.1993, notices were issued to the respondents for filing counter. The case is posted for admission on 8.9.1993. On the same date an interim order was passed, they said that the respondents would not fill up the post of Dresser in P&T Dispensary, Visakhapatnam. In this MA the applicant pleaded that in view of the sickness of her husband and the poverty of the family, they would not be able to maintain themselves, if they are evicted from the present Government quarters. There is also the possibility of the respondents allowing the applicant to stay in the same quarters in case the OA is allowed in her favour. In view of

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this we direct the respondents not to evict the applicant from quarter No.F4 of Type I of Postal Quarters, Visakhapatnam till further orders. As regards the rent, the respondents shall collect the same in accordance with the extant rules. If for any reason the applicant fails to pay rent as per extant rules it is open for the respondents to take any action open to them in accordance with Law.



Deputy Registrar (Judl.)

Copy to:-

1. Principle Secretary, P&T, Government of India, New Delhi.
2. The Chief Medical Officer, P&T Dispensary, Visakhapatnam-20.
3. The Dy. Director of Medical, C/o Chief P.M.O., Abids, Hyd.
4. Post Master General, Visakhapatnam.
5. One copy to Sri. T. Lakshminarayana, advocate, CAT, Hyd.
6. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
7. One spare copy.

Rsm/-



26/12/83